



2025:DHC:7699



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IN THE HIGH COURT OF DELHI AT NEW DELHI

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Date of Decision: 03.09.2025

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CRL.M.C. 4180/2025

AKASH & ORS.

.....Petitioners

Through: Mr. K. Raj, Advocates

versus

THE STATE GOVT. OF NCT OF
DELHI AND ANR.

.....Respondents

Through: Mr. Nawal Kishore Jha, APP for the
State with ASI Bharat Sharma
Mr. Kundan Thakur, Advocate for
R-2 with R-2 in person.**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioners seek quashing of FIR No. 356/2024 of PS Farsh Bazar for offence under Section 498A/406/34 IPC on the ground that complainant *de facto* (respondent no.2) has settled the disputes with the petitioners.
2. Respondent no. 2 present with her counsel and identified by IO/ASI Bharat Sharma accepts notice. Learned APP accepts notice and submits that State has no serious objection to this petition.
3. I have spoken with the parties in Hindi. It is stated by them that they have resolved all disputes amicably with the intervention of common



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relatives. It is informed by them that marriage between petitioner no. 1 and respondent no. 2 now stands dissolved by decree of divorce and no child was born from their marriage. Respondent no. 2 submits that she has received full and final settlement amount in lieu of her entire *stridhan* and alimony. Respondent no. 2 submits that she does not wish to pursue the prosecution of petitioners.

4. Having spoken with the parties, I am satisfied that it would be in the interest of justice not to push them through trial.

5. Therefore, the petition is allowed and FIR No. 356/2024 of PS Farsh Bazar for offence under Section 498A/406/34 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 03, 2025
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